

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 05.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP/11/66/AMR/2023	Main Case	Sec 66 of Companies Act, 2013	Capricorn Distillery Private Limited
	IA(Companies Act)/26/2023	U/Rule 11 of NCLT Rules, 2016	Capricorn Distillery Private Limited

ORDER

Withdrawal memo filed. Mr. Radha Krishna P.V. K. S, Ld. Counsel for the Petitioner present. Keeping in view of the withdrawal memo filed by the Petitioner, CP/11/66/AMR/2023 is dismissed. Accordingly, CP/11/66/AMR/2023 is dismissed as withdrawn.

In view of the dismissal of the main CP, IA (Companies Act)/26/2023 becomes infructuous.

sdf

**SANJAY PURI
MEMBER (TECHNICAL)**

sdf

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**